

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 283/2007 In  
O.A. No. 102/2000

New Delhi this the 6<sup>th</sup> day of November, 2007

**Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)**  
**Hon'ble Mrs. Neena Ranjan, Member (A)**

Shri Bhagwan Dass,  
D-9, Sect 7, J.J. Colony,  
Pappankalan,  
Dwarka, New Delhi-110075.

-Applicant

(By Advocate: Mrs. Sipra Mukherjee)

Versus

1. Rang Lal, Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.

-Respondent

(By Advocate: Shri S. Rajappa)

ORDER (Oral)

**Hon'ble Mr. Justice M. Ramachandran, VC(J)**

The Contempt Petition is filed on the plea that there is no follow up orders or action taken on the basis of the orders passed by the Tribunal in the year 2001.

2. The detailed affidavit filed on behalf of respondents have presented the scenario from 1999 onwards. There is no vacancy for Group 'D' employees as a policy decision had been taken for outsourcing. It is submitted that judgment will be honored and there is a separate list maintained in respect of personnel who have obtained Court's orders. Counsel for respondents submits that if at any point of time KVS reverts back and opt for appointment, the case of the applicant will be duly considered.

3. In the above circumstances, we do not think it necessary to continue with contempt proceedings against the respondents. Application is closed and respondent is discharged.

*Neena Ranjan*

(Mrs. Neena Ranjan)  
Member (A)

*M. Ramachandran*  
(M. Ramachandran)  
Vice-Chairman (J)

cc.